

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Original Application no.60/2023

Pavel Boloyangov

...Applicant

Versus

State of Goa & Ors

...Respondents

AFFIDAVIT ON BEHALF OF THE GOA STATE

POLLUTION CONTROL BOARD,

RESPONDENT NO.3



MAY IT PLEASE YOUR LORDSHIP:

I, Dr. Shamila Monteiro, daughter of late Shri. Augusto Monteiro, major in age, Indian National, residing at House No. 5, Uttam Darshan, Opp. Sai Baba Temple, Kadamba Plateau, Chimbhel, Tiswadi -Goa, do hereby solemn affirmation, state and submit as under:

1. I am presently working as the Member Secretary, Goa State Pollution Control Board, and the Respondent No. 3

herein. I have been authorised to file the present Affidavit on behalf of the Respondent No.3.

2. I say that vide order dated 03.10.023, this Hon'ble Tribunal was pleased to record the Respondent no.3 submission that the issue pertaining to disposal of solid waste by the Village Panchayat of Arambol was pending before the Hon'ble High Court of Bombay at Goa and as such this Hon'ble Tribunal was pleased to direct the Respondent Board to submit the details thereof.
3. I state that vide Suo Moto Writ Petition no. 2 of 2007, the Hon'ble High Court of Bombay at Goa is considering issues pertaining to Solid Waste Management and Disposal by various Village Panchayats and Municipalities in the State of Goa including the Village Panchayat of Arambol. I state that the Respondent Board, Village Panchayat of Arambol as well as the State of Goa are party Respondents before the Hon'ble High Court in this matter.



4. I state that in so far as the Village Panchayat of Arambol is concerned; the Respondent Board had informed the Hon'ble High Court about the dumping of non-biodegradable waste in the open and in non-designated areas by the Village Panchayat of Arambol.

5. I state that vide order dated 14.06.2023, passed in Suo Moto Writ Petition no. 2 of 2007, the Hon'ble High Court has recorded the aforesaid submissions of the Respondent Board and had directed the Respondent Board to immediately take necessary action to visit the sites and to ensure that the Panchayat stops the hazardous activity.

Annexed herewith and marked as "Exhibit A" is a copy of order dated 14.06.2023 passed by the Hon'ble High Court of Bombay at Goa in SMWP No.2/2007.

6. I state that the Respondent Board has placed on record before the Hon'ble High Court in SMWP No.2/2007; a report of inspection conducted by it at the Village



Panchayat of Arambol through its Officials on 15.06.2023.

I state that the said report indicated that there exist dump of mixed solid waste (bio-degradable and non bio-degradable) at survey no. 215/0 spread over an approximate area of 500 m². and that the quantum of waste at the site was approximately 250 cubic meters. I state that the Respondent Board had further informed the Hon. High Court that the Material Recovery Facility (MRF) constructed by the Village Panchayat of Arambol was non-operational.

7. I state that the Hon'ble High Court of Bombay at Goa vide order dated 19.06.2023 passed in SMWP no.2/2007 was pleased to record the aforesaid submissions of the Respondent Board and was further pleased to issue a restraint order on the Village Panchayat of Arambol from issuing any new construction licenses within its jurisdiction till further orders. Further, I state that vide the said order, the Hon'ble High Court was pleased to direct the Village Panchayat of Arambol to deposit an amount of Rs. 50,000/- before the Hon'ble Court, to



ensure that the dumped garbage was completely removed and to ensure that the Material Recovery Facility (MRF) is made operational. I state that the Hon'ble High Court was pleased to direct the Respondent Board to inspect the aforesaid sites at Arambol and submit its report.

Annexed herewith and marked as "Exhibit B" is a copy of the order dated 19.06.2023 passed by the Hon'ble High Court of Bombay at Goa in SMWP/2/2007.



8. I state that vide order dated 21.08.2023, passed in the SMWP no.2/2007, the Hon'ble High Court was pleased to record that the Solid Waste which was dumped on an unauthorized site by the Village Panchayat of Arambol is now cleared and that the issue of penalty, etc. will be considered later.

Annexed herewith and marked as "Exhibit C" is a copy of order dated 21.08.2023 passed by the

Hon'ble High Court of Bombay at Goa in SMWP
no.2/2007.

9. I state that as per records provided by the Village Panchayat of Arambol for the months from January 2024 to March 2024; the Village Panchayat has disposed off 103420 Kgs of wet waste and 29300 kgs of dry waste to the Integrated Solid Waste Treatment Facility, set up by the State of Goa at Saligao, Bardez, Goa. In addition to the aforesaid disposal of solid waste at the Integrated Solid Waste Treatment Facility, at Saligao; the Village Panchayat has also disposed 15000 kgs of dry waste to M/s. J.K. Cement Works, Bagalkot, Karnataka for co-incineration in cement kiln and 21000 kgs of dry waste to M/s. Sukraft Recycling Pvt. Ltd., Pissurlem. However, I state that during the course of an inspection conducted by the Officials of the Respondent Board on 26/03/2024, it was observed as follows;

- *The Material Recovery Facility (MRF) shed established at sy. no. 129/10, village Arambol, was*



not operational at the time of inspection. The wet waste collected by the Village Panchayat is directly disposed to Integrated Solid Waste Treatment Facility, at Saligao and the dry waste was seen dumped outside the MRF shed. It was informed that since last 20 days the dry waste is being dumped outside MRF shed.



- Clearing of dry waste dumped outside the MRF shed was in progress during inspection, for onward disposal at Integrated Solid Waste Treatment Facility, at Saligao.
- The Village Panchayat has installed sanitary waste incinerator within the MRF shed, same was not operational at the time of inspection. As informed the sanitary waste collected is also disposed to Integrated Solid Waste Treatment Facility, at Saligao.
- Mixed waste was seen dumped along the road side (Dando road, Arambol Goa, location: 15.675810 & 73.710405).

Annexed herewith and marked as "Exhibit D" is a copy of the Report of inspection conducted by the Officials of the Board on 26.03.2024.

10. I state that in this regard, the Respondent Board is in the process of issuing statutory directions to the Village Panchayat of Arambol to pay an Environmental Compensation in terms of the Polluter Pays Principal and to stop the dumping and disposal of dry waste in the open as observed in the report of inspection and to ensure immediate operation of the Material Recovery Facility.

11. I say that the Respondent Board is also in the process of bringing the fact of the aforesaid non compliances by Village Panchayat of Arambol to the notice of the Hon'ble High Court of Bombay at Goa in Suo Moto Writ Petition no. 2 of 2007.

I say that whatever has been stated herein above are based on the records available in the office of this Respondent to which I have accesses and the legal



Santosh

IN THE HIGH COURT OF BOMBAY AT GOA
(SUO MOTO) WRIT PETITION NO.2/2007
WITH
Misc. Civil Application No.405/2012
With
Stamp Number (Application) No.1642/2020 (Filing)
With
Misc. Civil Application No.2491/2021 (Filing)
With
Misc. Civil Application No.1535/2022 (Filing)
With
Miscellaneous Civil Application No.594/2021 (Filing)
With
Misc. Civil Application No.393/2021 (Filing)
With
Contempt Petition No.31/2010
With
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With
Misc. Civil Application No.2278/2021 (Filing)
With
Misc. Civil Application No.1012/2022 (Filing)
With
Misc. Civil Application No.653/2023 (Filing)
in
Suo Motu Writ Petition No.2/2007
With
Writ Petition No.621/2022
With
PIL Writ Petition No.20/2017
With
Contempt Petition No.43/2017
in
PIL Writ Petition No.4/2007

... Petitioner.

Versus

STATE OF GOA, THR. CHIEF
SECRETARY AND 44 ORS.

... Respondents.

Mr Om D'Costa, Advocate holding for Ms. Norma Alvares, Amicus Curiae.

Mr. S. P. Munj, Additional Government Advocate for the respondent - State in SMWP No.2 of 2007 (GWMC)

Mr. P. Faldessai, Additional Government Advocate for the respondent - State in MCA No.405/2012.

Ms Sulekha Kamat, Additional Government Advocate for the respondent - State in STA No.1642/2020.

Mr G. Shetye, Additional Government Advocate for the respondent - State in MCA No.2491/2021.

Mr. T. Gawas, Additional Government Advocate for the respondent - State in MCA No.594/2021.

Ms Sapna Mordekar, Addl. Govt. Advocate in MCA No.393/2021

Mr. V. Sardesai, Additional Government Advocate for the State in MCA No.2677/2021.

Ms S. Linhares, Additional Government Advocate for the respondent - State in MCA No.2278/2021.

Mr S. Priolkar, Additional Government Advocate for the State in MCA No.1012/2022.

Ms Akshata Bhat, Addl. Govt. Advocate in PILWP No.20/2017 and CP No.43 of 2017

Mr. S. Parab, Additional Government Advocate for the respondent - State in PILWP No.4/2007.

Mr Manish Salkar, Government Advocate for respondent-State in WP No.621/2022.

Mr. G. Teles, with Mr A. Sail, Advocates for Village Panchayat of St. Lawrence with its Sarpanch.

Mr D. Zaveri with Mr N. Gaonkar, Advocates for the Village Panchayat of Aldona.

Mr P. Shirodkar, Advocate for Village Panchayat of Bhati with its Sarpanch Mr Chandrakant Gaonkar.

Mr Pavithran A.V., with Mr P. Kholkar, Advocates for the GSPCB.

Mr Zeller D'Souza, Advocate for V.P. Assolna and for respondent Nos. 33, 35 and 36.

Mr B. Samant, Advocate for the Intervenor in MCA No.966/2023.

**CORAM: M. S. SONAK &
BHARAT P. DESHPANDE, JJ.**

DATED : 14th JUNE 2023

P.C.:

1. Smt. Emie Leonora Fernandes, Sarpanch of St. Lawrence-Agassaim, has filed an affidavit-cum-undertaking before us. In paragraph 7 of this affidavit, she has stated that the Village Panchayat shall comply with the shortcomings indicated in the report of the Goa State Pollution Control Board (GSPCB) and set up the permanent MRF facility, which would be fully operational on or before 29th June 2023. An apology is tendered in paragraph 8 of the affidavit.
2. The undertaking tendered by the Sarpanch is accepted and the Sarpanch /Panchayat must comply with the same.
3. After the shortcomings are removed, the Panchayat must intimate to the GSPCB about the same. The GSPCB must, within a week from receipt of the intimation from the Village Panchayat, verify the position at the site. Both, the Panchayat and the GSPCB, must file compliance reports on or before the next date.
4. Mr P. Shirodkar appears for the Village Panchayat of Bhatti. The Sarpanch of this Village Panchayat Shri Chandrakant

Gaonkar is present in the Court today. As noted earlier, this Panchayat has not complied with the directions issued by this Court for setting up of the MRF. Even the undertaking given to this Court has been, *prima facie*, breached. The Panchayat did not even bother to seek any extension or provide any explanation for the non-compliance.

5. The Sarpanch Shri Chandrakant Goankar, who is present in the Court, states that by tomorrow he will deposit in this Court an amount of ₹3.00 lakhs and further, file an affidavit-cum-undertaking about deposit of further amount of ₹2.00 lakhs. The undertaking would indicate the precise timeline within which the permanent MRF facility which would be fully operational, would be set up. Such an affidavit can be filed by 20th June 2023. However, the statement that an amount of ₹3.00 lakhs would be deposited by tomorrow, is accepted and the Sarpanch would have to comply with the same.

6. The main matter is now posted for 25th July 2023. However, the matter should be placed on 19th June 2023 to consider the affidavit of the Village Panchayat of Bhatti.

7. Mr Pavithran, learned Counsel for the GSPCB points out to reports, *prima facie*, indicating dumping of non-biodegradable waste in open and in non-designated areas by the Village Panchayat of Arambol. The GSPCB should, immediately, take necessary action to visit the sites and ensure that the Panchayat stops this hazardous activity.

8. The GSPCB should immediately issue a notice to the Village Panchayat of Arambol so that its Sarpanch, Secretary and other officials can remain present for the inspection.
9. Further, a copy of this order should be furnished by the GSPCB to the Village Panchayat of Arambol. The Panchayat should file an affidavit of compliance by 19th June 2023. The Panchayat's Sarpanch/Secretary should appear in this Court on the said date either themselves or through their authorised Counsel.
10. Stand over to 19.06.2023 to consider the affidavit of Village Panchayat of Bhatti.
11. SMWP No.2/2007 to be placed on board on 27/07/2023.
12. All concerned to act on an authenticated copy of this order.

BHARAT P. DESHPANDE, J.

M. S. SONAK, J.

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S. MHAMAL DN: cn=S. MHAMAL, o=

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA
(SUO MOTU) WRIT PETITION NO.2/2007**

WITH

Misc. Civil Application No.405/2012

With

Stamp Number (Application) No.1642/2020 (Filing)

With

Misc. Civil Application No.2491/2021 (Filing)

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Misc. Civil Application No.1535/2022 (Filing)

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Contempt Petition No.31/2010

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With

Misc. Civil Application No.1012/2022 (Filing)

With

Misc. Civil Application No.653/2023 (Filing)

in

Suo Motu Writ Petition No.2/2007

With

Writ Petition No.621/2022

With

PIL Writ Petition No.20/2017

With

Contempt Petition No.43/2017

in

PIL Writ Petition No.4/2007

WITH

MISC. CIVIL APPLICATION NO. 966/2023(F)

(16)

... Petitioner.

Versus

STATE OF GOA, THR. CHIEF
SECRETARY AND 44 ORS.

... Respondents.

Mr Om D'Costa, Advocate holding for Ms. Norma Alvares, Amicus Curiae.

Mr Pravin Faldessai, Addl. Govt. Advocate for the State in SMWP 2/2007.

Mr. S. P. Munj, Additional Government Advocate for the respondent - State in MCA No.405/2012.

Ms Sulekha Kamat, Additional Government Advocate for the respondent - State in STA No.1642/2020.

Mr G. Shetye, Additional Government Advocate for the respondent - State in MCA No.2491/2021.

Mr. T. Gawas, Additional Government Advocate for the respondent - State in MCA No.594/2021.

Ms Sapna Mordekar, Addl. Govt. Advocate in MCA No.393/2021

Mr. V. Sardessai, Additional Government Advocate for the State in MCA No.2677/2021.

Ms S. Linhares, Additional Government Advocate for the respondent - State in MCA No.2278/2021.

Mr S. Priolkar, Additional Government Advocate for the State in MCA No.1012/2022.

Mr Manish Salkar, Government Advocate for respondent-State in WP No.621/2022.

Ms Maria Correia, Addl. Govt. Advocate for the Respondent in Contempt Petition No. 43/2017.

Mr Suhas Parab, Addl. Govt. Advocate for the Respondent in PIL WP No.4/2007.

Mr P. Shirodkar, Advocate for Village Panchayat of Bhati.

Mr Pavithran A.V., with Mr P. Kholkar, Advocates for the GSPCB.

Mr Prasad Shahapurkar, Advocate for the Village Panchayat of Arambol.

Mr Rohan Desai, Advocate for the Intervenor in MCA No.966/2023(F).

CORAM: M. S. SONAK &
BHARAT P. DESHPANDE, JJ.

DATED : 19th JUNE 2023

P.C.:

1. This matter is taken up today with regard to compliances by Village Panchayat of Bhati and the complaint which was made on the last occasion with regard to the Village Panchayat of Arambol.
2. Mr Pavithran places on record report of inspection which was carried on 15th June 2023 by the Goa State Pollution Control Board (GSPCB), which shows that there exists dump of mixed solid waste (biodegradable and non-biodegradable) at Survey No. 215/0, spread over approximate area of 500 sq. metres. The quantum of waste on the said site is approximately 250 cubic metres. The Board also found 8 labours sorting out dry and wet waste at the site. Three vehicles were found engaged in collection of waste.
3. Mr Pavithran has submitted that during the said inspection, the Board observed that the MRF constructed on Survey No.129/10 is non-operational at present.
4. Mr Shahapurkar, learned Counsel appearing for the Village Panchayat of Arambol would submit that a large number of garbage is generated recently and only one vehicle is available to transport it to the Saligao plant. However, he would submit that the Panchayat is ready and willing to clear the entire garbage found in Survey No. 215/0 within two days. He would also

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submit that the MRF would be made operational within one week.

5. The learned Amicus would submit that such problems are recurring and it is difficult to monitor each and every Panchayat. We, therefore, issue restraint order on the Village Panchayat of Arambol from issuing any new construction licences within its jurisdiction, till further orders.

6. Similarly, the Panchayat shall deposit an amount of ₹50,000/- in this Court, within two weeks from today. The Panchayat shall file an affidavit stating that the garbage found in Survey No.215/0 is completely removed and the MRF is made operational. The Panchayat shall inform the Board after clearing the said garbage and making operational the MRF as per timeline fixed earlier. The Board shall inspect both the sites at Arambol and submit its report. In case it is found that inspite of granting such time the Panchayat fails to clear the garbage and make the MRF operational, the said amount ₹50,000/- shall stand forfeited.

7. Mr P. Shirodkar appearing for the Village Panchayat of Bhati, Sanguem would submit that an amount of ₹3.00 lakhs, as directed vide order dated 14th June 2023, is already deposited. On instructions, he submits that the Sarpanch would deposit the remaining ₹2.00 lakhs within a period of two weeks from today.

8. Mr Shirodkar submits that the Village Panchayat of Bhati is not having its own MRF and, at present, as a stop-gap

arrangement, the Panchayat is considering to tie up with the neighbouring Village Panchayat of Ugem, Sanguem.

9. The Sarpanch of Bhati to deposit the remaining amount of ₹2.00 lakhs and file an affidavit disclosing the time limit within which the Panchayat would start the temporary MRF, having tie up with the neighbouring Panchayat and the time limit within which their own permanent MRF will be set up. Such an affidavit to be filed within three weeks.

10. SMWP No.2/2007 to be placed on board on 25/07/2023.

11. Heard Mr Rohan Desai for the intervenor in Misc. Civil Application No. 966/2023(F). He pointed out that the MRF in the Village Panchayat of Aldona, though set up temporarily, is not operational. He places on record the inspection report of the GSPCB, carried out on 22nd May 2023 which, *prima facie*, reveals that the MRF at the Village Panchayat of Aldona is not in operation.

12. Issue notice to the Village Panchayat of Aldona, returnable on 3rd July 2023. A copy of this order may also be annexed to the notice. We make it clear that the Sarpanch and the Secretary of the Panchayat shall remain present on the next date and file their affidavit.

13. Misc. Civil Application No.966/2023(F) stand over to 3rd July 2023.

BHARAT P. DESHPANDE, J.

M. S. SONAK, J.

Meena

IN THE HIGH COURT OF BOMBAY AT GOA
SUO MOTU WRIT PETITION NO.2 OF 2007
IN
MISC. CIVIL APPLICATION NO.405 OF 2012
With
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With
Misc. Civil Application No.653/2023 (Filing)
in
Suo Motu Writ Petition No.2/2007
With
Writ Petition No.621/2022

...Petitioner

VS

STATE OF GOA THROUGH
CHIEF SECRETARY AND 44
ORS.

...Respondents

Ms. Norma Alvares, Amicus Curiae. with Mr Om D' Costa, Advocate.

21

Mr. Pravin Faldessai, Additional Government Advocate for the respondent - State in SMWP No.2 of 2007 and MCA No.405/2012.

Mr. Devidas Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the respondent - State in SMWP No.2 of 2007 (GWMC).

Ms Sulekha Kamat, Additional Government Advocate for the respondent - State in STA No.1642/2020.

Mr G. Shetye, Additional Government Advocate for the respondent - State in MCA No.2491/2021.

Mr Tukaram Gawas, Additional Government Advocate for the respondent - State in MCA No.594/2021.

Ms S. Mordekar, Additional Government Advocate for the respondent - State in MCA No.393/2021.

Mr. V. Sardessai, Additional Government Advocate for the State in MCA No.2677/2021.

Ms Susan Linahres, Additional Government Advocate for the respondent - State in MCA No.2278/2021.

Mr. S. Parab, Additional Government Advocate for the respondent- State in CP No.43 of 2017 in PILWP No.4/2007.

Ms Marria Correia, Additional Government Advocate for the respondent - State in PILWP No.20/2017.

Mr Manish Salkar, Government Advocate for respondent-State in WP No.621/2022.

Mr. A. D. Bhoje, Advocate for respondent Nos. 11, 15 and 18 in SMWP No.2 of 2007, Respondent Nos. 1 and 2 in CP No.43 of 2017, PILWP No.4 of 2007, Respondent No.2 in PILWP No.20 of 2017, for petitioner in WP No.935 of 2017, V.P., of Mercedes, V. P. of Amona, Corporation of the City of Panaji, Quepem Municipal Council, Curchorem, Cacora Municipal Council and V.P., of Anjuna.

Mr. G. Teles, Advocate for V.P. Guirim and Sangolda.

Mr. Pavithran A.V., and Mr. P. Kholkar, Advocates for the GSPCB.

Mr. V. K. Daniel, Advocate for V. P. Savordem and for respondent No.51.

**CORAM: M.S. SONAK &
BHARAT P. DESHPANDE, JJ.**

DATE: 21st AUGUST, 2023

P.C.:

1. Mr G. Teles, learned Counsel for the Village Panchayat of Lawrence states that an amount of Rs.6,00,000/- is already deposited by the Panchayat members. Accordingly, at his request, we direct the Registry to pay an amount of Rs.3,00,000/- to R.R. Engineers through bank transfer based upon the details of Panchayat's affidavit dated 08/08/2023. Mr Teles states that such details are provided in paragraph 7 of the affidavit.
2. The above amount of Rs.3,00,000/- represents approximately 50% of the amount payable to R.R. Engineers for supply of a Diesel Generator set. Mr. Teles states that within 4 days from the payment of this amount, R.R. Engineers would supply the Diesel Generator set and the Diesel Generator Set would be commissioned within a week from its supply.
3. Mr Teles states that he will pursue the matter with the Registry so that the necessary bank transfer is made at the earliest.
4. Mr. Teles states that after the Diesel Generator set is commissioned necessary intimation will be sent to Pollution Control Board.

5. Mr Pavithran states that the GSPCB will visit the site and submit its report.
6. Mr Teles states that the status with regards permanent MRF facility will be placed on record by filing an affidavit by 11/09/2023.
7. The Panchayat is restrained from issuing any construction licenses until the process of setting in place the permanent MRF facility is completed. Such orders were made in cases of almost all of Panchayats' in the State of Goa. It was not brought to our notice that there is no specific order concerning this Panchayat. Possibly this is the reason why this Panchayat has delayed in compliance with directions of this Court. This Panchayat has refused to attend the Court proceedings inspite service of notices. It is only today, on a query from the Court, Mr. Teles submitted that there is no restraint order issued against this Panchayat for issuing the construction licenses. Accordingly, this restraint is imposed until further orders.
8. So far as the Village Panachyat of Arambol is concerned, it is now pointed out that the solid waste which was dumped on an unauthorised site is now cleared. The issue of penalty etc. will be considered on 11/09/2023.
9. Stand over to 11/09/2023, on which date we will also consider the Cacora Waste Treatment Plant and wholesale fish market at Margao.

BHARAT P. DESHPANDE, J.

M. S. SONAK, J.

Inspection Report

Subject: Verification of status on management of solid waste by the village Panchayat Arambol.

As directed the undersigned Mr. Ashley Pereira (EA) along with Mr. Chandrashekar Parab (FA) carried out inspection on 26/03/2024 to verify the status with regards to management of solid waste by the village Panchayat Arambol.

Mr. Menino Fernandes (Member, Garbage Management Committee, V.P. Arambol) was present during the time of inspection.

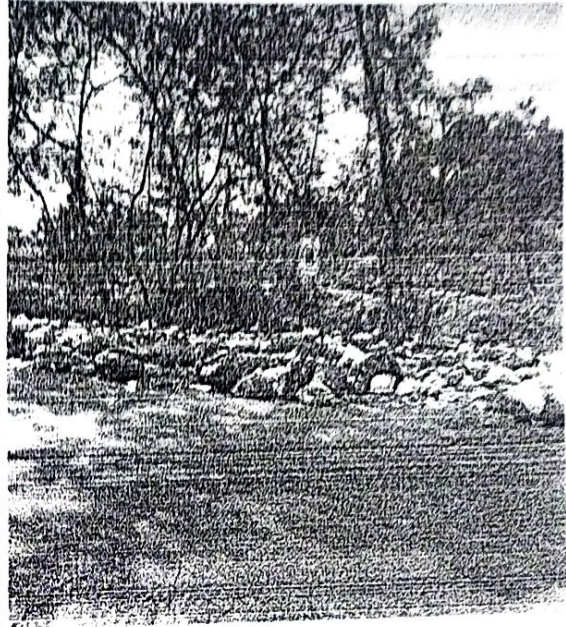
The observations made during site visit are as follow:

- Collection of dry waste and wet waste is being done by the village Panchayat.
- As per the records provided for the month from January, 2024 to March, 2024, the village Panchayat has disposed 103420 kgs of wet waste and 29300 kgs of dry waste to Integrated Solid Waste Treatment Facility, at Saligao. In addition of disposal of solid waste at Integrated Solid Waste Treatment Facility, at saligao, the village Panchayat has also disposed 15000 kgs of dry waste to M/s J. K Cement Works, Bagalkot, Karnataka for co-incineration in cement kiln and 21000 kgs of dry waste to M/s Sukraft Recycling Pvt. Ltd., Pissurlem.
- The Material Recovery Facility (MRF) shed established at sy.no. 129/10, village Arambol, was not operational at the time of inspection. The wet waste collected by the village Panchayat is directly disposed to Integrated Solid Waste Treatment Facility, at Saligao and the dry waste was seen dumped outside the MRF shed. It was informed that since last 20 days the dry waste is being dumped outside MRF shed.
- Clearing of dry waste dumped outside the MRF shed was in progress during inspection, for onward disposal at Integrated Solid Waste Treatment Facility, at saligao.
- The village Panchayat has installed sanitary waste incinerator within the MRF shed, same was not operational at the time of inspection. As informed the sanitary waste collected is also disposed to Integrated Solid Waste Treatment Facility at Saligao.
- Mix waste was seen dumped along the Road side (Dando road, Arambol Goa, location:15.675810 & 73.710405).

- Photos attached for reference (pic 1: showing MRF shed and dry waste dumped outside MRF shed and Pic 2: showing Mix waste dumped along the Road side)



Pic 1: MRF shed/dry waste dumped



Pic 2: Mix waste dumped along road side

Ashley

Ashley Pereira (EA)
GSPCB